

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 126
(IB)-448(PB)/2017

IN THE MATTER OF:

Rajendra Kumar Saxena

.... Applicant/petitioner

v.

Earth Gracia Buildcon Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 08.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. PRADEEP R. SETHI
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner:

Mr. Ajay Kumar Jain, MR. Sourit Arora, Advs. &
Ms. Manisha Rawat, IRP

For the Respondent(s):

Ms. Kusum Yadav, CP for ROC
Ms. Babita Kataria, Adv. for ITD

ORDER

The ROC by his reply of 06.12.2018 has stated that Earth Gracia Buildcon Pvt. Ltd. is restored and the order striking of the name of the company stands rescinded.

In view thereof CA-121(PB)/2019 has been rendered infructuous.

CA-121(PB)/2019 stands disposed of.



(M.M.KUMAR)
PRESIDENT



(PRADEEP R. SETHI)
MEMBER(TECHNICAL)